NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
NEW DELHI

C.P NO.55(ND)/2008
CA NO.

CORAM:

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SINGLE BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.03.2017

NAME OF THE COMPANY S. Krishna Bans Basadur & Ors.
Vs
Installment Supply Ltd.

SECTION OF THE COMPANIES ACT: 397-398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	VIVEK MALIK	ADVOCATE	PETITIONERS	
2.	BHUVAN CHOCHANI a/w NUPUR MAMTOO	ADVOCATES	RESPONDENTS	

ORDER

Both sides are present. It is represented by the Learned Counsel for the Petitioner that in the application moved by the Petitioner the Respondents have filed reply and for filing rejoinder 10 days time will be required. Perusal of the order dated 7.2.2017, however, shows that the matter has been listed for final arguments today. In view of the sitting in the Principal Bench this Tribunal was able to sit only at 4.15 p.m. and due to paucity of time arising thereafter, matter was not able to be taken up. Post the matter for final arguments on 29.5.2017. In the meanwhile the Petitioner will file the rejoinder with a copy in advance being made available to the other side.

List the matter for final arguments on 29.5.2017.

Sd/-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)